

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4513  
ANSWERED ON:11.08.2014  
RATIFICATION OF ILO CONVENTIONS  
Rajesh Shri M. B.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has ratified International Labour Organisation (ILO) conventions of 1987 and 1998 regarding the right to collective bargaining;
- (b) if so, the details thereof and the extent to which the said conventions would be beneficial for labourers in the country; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a): No, the Government of India has not ratified ILO conventions No. 87 & 98 regarding the right to collective bargaining.

(b): In view of the above, the question does not arise.

(c): The main reason for non-ratification of the above two Conventions is due to certain restrictions imposed on the Government servants. As communicated by Department of Personnel & Training (DoPT), the ratification of these conventions would involve granting of certain rights that are prohibited under the statutory rules, for the Government employees, namely, to strike work, to openly criticize Government policies, to freely accept financial contribution, to freely join foreign organizations etc. In India we ratify an ILO Convention only when the national laws and practices are brought fully into conformity with the provisions of the Convention in question.